



ITEM NO.29

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 979/2022

RAJENDRA PRASAD PANDEY @ CHUNNA PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 81086/2022 - EXEMPTION FROM FILING O.T.)

Date : 17-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Kailash J. Kashyap, Adv.
Shailjakant Dubey, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the facts and circumstances
of the case, we deem it proper to release the Appellant-
Rajendra Prasad Pandey @ Chunna Pandey on bail.

Therefore, we direct the release of the
Appellant-Rajendra Prasad Pandey @ Chunna Pandey on bail
subject to the conditions to be imposed by the trial
Court.

(Geeta Ahuja)
Asth. Registrar-Cum-PS

(Kamlesh Rawat)
Court Master